

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY.

Review Petition No.49/92
in
Original Application No.660/90.

1. Naval Armament Inspection Staff Association, Bombay a Trade Union registered under the Trade Unions Act, 1926 and recognised in the Western Naval Command, Bombay and affiliated to All India Defence Employees Federation, having its office at 3/13, M.I.G., A Vinoba Bhave Nagar, Near Pipe Road, Kurla (West), Bombay - 400 070.

& 2 Others. .. Applicants.

Vs.

1. Union of India, through Secretary, Ministry of Defence, South Block, Parliament House, NEW DELHI - 110 011.

& 4 Others. .. Respondents.

Coram : Hon'ble Shri Justice U.C. Srivastava, Vice Chairman Hon'ble Shri M.Y. Priolkar, Member (A).

TRIBUNAL'S ORDER :

Date: 6.4.92

The Review Petition under the signatures of someone on behalf of the Respondent Nos. 1 and 2 and signed by Respondent No.3 to the original application and this Review Application No.49/92 has been preferred against our judgment and order dtd. 30.12.1991.

2. In the review application not only the Respondents have sought the reargument and the case which has been decided by us in their own manner also used such language they should not have used. As a matter of fact we have taken a note of decision of the Central Administrative Tribunal, Madras Bench and have distinguished the same. We have taken into consideration the facts of the instant case before us and thereafter we have left it on the Central Government to take a decision in the matter of the applicants and fixed the time for the same and has yet

O.A.660/90.

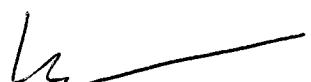
to take decision. We have ~~only~~ directed the respondents to consider the case of the applicant, if they are found in essential link of the production or manufacturing process, the benefit of the productivity linked bonus may also be extended to them.

3. What has been stated in the Review Application could be raised only by the authority who is to decide the matter i.e. the Central Government to whom the direction has been issued.

4. We do not find any error apparent on the face of the record ~~or~~ and no ground for recalling our judgment as a matter of fact there is no ground for review and the same is misconceived and it is accordingly dismissed.



(M.Y. PRIOLKAR)
MEMBER (A).



(U.C. SRIVASTAVA)
VICE CHAIRMAN.

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